

[Sh. B. Shankaranand]

cation to the motion for the introduction of the Constitution (Sixty-second Amendment) Bill, 1988 inasmuch as an identical Bill, namely, the Constitution (Amendment) Bill, 1985 (amendment of Article 326) by Shri Satyagopal Misra, M.P. is already pending before the House."

MR. SPEAKER: The question is:

"That this House do suspend rule 67 of the Rules of Procedure and Conduct of Business in the Lok Sabha in its application to the motion for the introduction of the Constitution (Sixty-second Amendment) Bill, 1988 inasmuch as an identical Bill namely, the Constitution (Amendment) Bill, 1985 (amendment of Article 326) by Shri Satyagopal Misra, M.P. is already pending before the House."

The motion was adopted

PROF. MADHU DANDAVATE (Rajapur): So long as you do not suspend the members, it is all right.

MR. SPEAKER: Have I ever done it? Give me that clean Chit at least!

SHRI AMAL DATTA: You are particular in suspending the Zero Hour.

MR. SPEAKER: I think, with your cooperation I will be able to do it. I am a cooperative man!

11.14 hrs.

CONSTITUTION (SIXTY—SECOND AMENDMENT) BILL*

[English]

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF WATER RE-

SOURCES (SHRI B. SHANKARANAND): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI B. SHANKARANAND: I introduce the Bill.

[Translation]

SHRI BALKAVI BAIRAGI (Mandsaur): Mr. Speaker, Sir, Shri Tulsiram is not expressing his views on such an important Bill. He should say something.

MR. SPEAKER: Tulsri has written 'Ramayana' whose message will always be heard.

11.14/1/4 hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL*

[English]

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND): I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951."

The motion was adopted

† Introduced with the recommendation of the President.

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